

tain any request for allotment of land unless the Society is registered; and

(d) the action taken to remedy the situation?

**The Minister of Works, Housing and Supply (Shri Jagannath Rao):** (a) The Registrar requires all new Housing Building Cooperative Societies applying for registration to satisfy him that they would be provided with land to carry out their purpose, and refuses to register any Society which cannot so satisfy him.

(b) Under Rule 3 of the Delhi Cooperative Societies Rules, 1950, the Registrar, Cooperative Societies, is empowered to refuse the registration of a Cooperative Society if in his opinion the Society is unable to attain its object as laid down in its bye-laws.

(c) Yes.

(d) A proposal is under consideration to recognise and register those new house-building cooperative societies which are willing to take land on 'group housing' basis.

**Conclusion of contract for jute mail bags by DGS&D**

\*1717. **Shri Tamaskar:**  
**Shri Nitiraj Singh Chaudhary:**

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether recently a contract for jute mail bags of value of over Rs. 30 lakhs has been concluded by the Director-General of Supplies and Disposal on negotiated basis;

(b) whether it is a fact that negotiations were so carried out that firms quoting for this item, got an opportunity to revise their prices, and ultimately, negotiations for supply were carried out with number of firms, sharing different quantity of order, on the revised prices which was approximately Re. 1 higher than the original prices;

(c) the necessity for calling the firms for negotiations and timing the negotiations in such a way that the firms may get an opportunity to revise their prices;

(d) the extent of loss suffered by the Exchequer by placing the orders on revised rates;

(e) whether it is a fact that S.P.E. is enquiring into the affairs; and

(f) if so, the results of the enquiry?

**The Minister of Works, Housing and Supply (Shri Jagannath Rao):**

(a) The contracts were concluded partly on the basis of competitive bids and partly on negotiated basis.

(b) and (c). It became necessary to call the firms for negotiations as some of the firms had revised their prices originally quoted by them in their tenders and others had quoted protracted delivery periods. It is true that slightly higher prices were quoted by the firms for the negotiated quantity. The firms however, agreed to guaranteed delivery periods with pre-estimated liquidated damages in case of delay.

(d) As the lowest tendering firms had revised their prices before negotiations, the question of any loss to the exchequer does not arise.

(e) The S.P.E. had requisitioned the files which were later returned by them. No queries have been raised by the S.P.E.

(f) Nothing has been heard from the S.P.E. so far.

**Food Aid from consortium countries**

\*1718. **Shri Ram Kishan:** Will the Minister of Finance be pleased to state:

(a) whether Government are hoping to secure the balance of three million tons of food aid promised to India by the Consortium countries by September, 1967;